

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 0392/2020  
PS Pandav Nagar  
Pradeep Prajapati Vs. State  
U/s 419/420/406/120-B/34 IPC

23.11.2020

Through Video Conferencing.

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Dinesh Kumar Sabharwal, Id counsel for  
the applicant/accused.

IO/ SI Shalesh Kumar through VC.

Submission heard.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 04.10.2020. It is further submitted that accused is physically handicapped as well as extremely poor person and he has been made scape goat by the real culprits, to whom he has offered his bank account. Hence, it is prayed that the applicant/accused may be released on bail.

Bail application is opposed by Id. APP for the State stating that investigation is at initial stage and co-accused are yet to be arrested.

I have heard the submissions and perused the reply.

There is an allegations against the accused that

he had conspired with other co-accused persons to dupe the complainant of his hard-earned money by impersonating on the pretext of assisting the complainant in getting the bonus, which was due on various running insurance policies purchased by the complainant. As per the CDR records, the applicant/accused was in touch with the master mind i.e. co-accused Kapil. Cheated amount of Rs. 25,63,700/- was found to be credited in the account of the applicant/accused. The applicant/accused had also closed his bank account after receiving the notice from the Income Tax Department. Thereupon, he opened another bank account at Bandhan Bank, Janak puri and furnished the particulars thereof to co-accused kapil, who was instrumental in inducing the complainant to deposit money in those bank accounts. Co-accused persons are yet to be arrested. The investigation in the present case is still going on. No ground is made out to grant bail to the applicant/accused at this stage. Hence, the bail application stands dismissed.

Application stands disposed of.

Copy of order be given dasti, as requested.

Order be uploaded on server.

**PANKAJ** Digitally signed by  
PANKAJ ARORA  
**ARORA** Date: 2020.11.23  
14:58:12 +05'30'

(PANKAJ ARORA)

ACMM (EAST)/KKD/23.11.2020